

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No...../2001
Petition(s) for Special Leave to Appeal (Crl.) No. 904/2001

(From the judgement and order dated 22/12/2000 in CRLA 486/99
of The HIGH COURT OF MADRAS)

S. NAGALINGAM

Petitioner (s)

VERSUS

SIVAGAMI

Respondent (s)

(Heard by Hon'ble Mohapatra and Balakrishnan,JJ)

Date : 31/08/2001 This Appeal was called on for pronouncement
of judgment today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Petitioner (s) Mr. Vipin Nair,Adv.
for M/s S Temple Law Firm,Advs.

For Respondent (s) Respondent-In-Person,Adv.

The Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J
.SP2

Hon'ble Mr. Justice K.G. Balakrishnan pronounced
the judgment of the Court.
Leave granted.
Appeal is dismissed.

.SP1

(Ganga Thakur)
P.S. to Registrar

(V.P. Tyagi)
Court Master

Signed judgment is placed on the file. Reportable.